SHRI B. C. GHOSE : Have we not got a Planning Minister in the Government of India ?

SHRI C. D. DESHMUKH : Yes. But he has no separate establishment.

SHRI B. RATH : Is it a fact that the Government of India had made the Government of Orissa to understand before the capital construction was taken up that  $th^y$  would give about 3 to 4 crores for the capital construction work ?

SHRI C. D. DESHMUKH : That brings me back to the previous question. On the constitution of the Orissa Province in 1935-36 a lump sum of 27 J lakhs was made to the Government of Orissa towards the building fund for works connected with the constitution of the new province.

## SHRI B. RATH : It is after 1948 that I want.

SHRI C. D. DESHMUKH : As I said, the work has started before 1948. If one is concerned with the promises made in regard to capital construction, the histgry goes back to before 1948. May I just give the gist of the matter ? Fund for Orissa was placed at Rs. 24 lakhs and odd. Then interest Rs. 15 lakhs. Then grants from 1947-48 to 1951-52 Rs. 84,90,000 that is, nearly Rs. 85 lakhs. The total comes to Rs. 1,24 lakhs. Then we have made a provision of Rs. 47 lakhs this year. Now this is out of the total estimated expenditure up to the end of 1952-53 of Rs. 3,77 lakhs.

BEGAM AIZAZ RASUL : Money has been granted by the Central Government to the State Governments every year for a number of years. May I know from which year the Planning Commission will be responsible for getting accounts of these loans or grants ?

SHRI C. D. DESHMUKH : The Planning Commission would not get the money back. I hope the Finance Minister will get it back. And there are various terms of the loans and grants. The grants of course are not returnable. But for the loans a single answer that will fit in will be that all loans cannot be paid back. It all depends on the purpose for which the loan is taken.

## ESTIMATED REVENUE RECEIPTS FOR 1952-53

\*8<sub>5</sub>. SHRI P. C. BHANJ DEO : Will the Minister for FINANCE be pleased to state :

(a) whether the estimated revenue receipts of Rs. 405 crores for 1952-53 include Rs. 9 crores to be recovered from the Government of Pakistan on account of the pre-partition debt ; and

(b) what are the reasons for which this recovery of Rs. 9 crores is not being taken towards reduction of the whole pre-partition debts, taken over by India ?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH) : (a) Yes, Sir.

(b) As the first instalment of repayment of Pakistan's debt to India would mostly consist of interest on debt, the entire amount has, for the present, been taken in the revenue estimates.

SHRI P. C. BHANJ DEO : Is it true that there are counter-claims of Pakistan in India in this respect?

SHRI C. D. DESHMUKH : Not in this respect. There are counter-claims in regard to part of the liabilities of the Bank—the Central Bank.

## INDIA OFFICE LIBRARY

\*86. SHRI P. C. BHANJ DEO : Will the Minister for EDUCATION- be pleased to state :

(a) whether steps have been taken by Government to bring to this country the India Office Library containing invaluable manuscripts, volumes, reports, despatches and scrools of historical, cultural and political worth;

(b) what facilities are being granted or have been caused to be granted by Government to research students and others to have free access to secret documents of historical and political significance within the archives of the India Office Library; and (c) what use the India House has made until now of this Library to propagate India's culture, science, art and philosophy in England ?

Oral Ariswen

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI) *:ftd*) Attention of the Member is invited to my reply to the starred question No. 83 asked by Shri Raj Kanwar in the Parliament of India on the 9th August 1951. There has since been no further development in the matter.

(b) and (0) The information is being collected.

Sir, if the Chair permits I would read the answer originally given. The question was : What is the latest stage of negotiations regarding transfer of the India Office Library to India ? The answer was : Three parties, namely, India, Pakistan and the U. K. would have to agree before a final decision can be taken about the future of the India Office Library. In view of the present pre-occupation of these countries with other problems, it is considered that an appropriate time for discussion among them has not yet arrived. Discussions will be held as soon as the situation improves.

SHRI P. C. BH\NJ DEO : After Independence is it still necessary for students to obtain the sanction of the British Parliament for access to those secret documents of historical value as was the custom in the days of British Imperialism ?

SHRI T. T. KRISHNAMACHARI : In answer to part (d), Sir, it was said that the

information is being collected. The Minister does not have the information that the hon. Member wanted. That is the position.

SHRI TAJAMUL HUSAIN : Who is in possession of the Library now ? Pakistan, India or the British Government ?

MR. CHAIRMAN : The British Government.

## MILITARY PENSION FOR A.O.C. OFFICERS

\*88. SHRIMATI VIOLET ALVA : Will the Minister for DEFENCE be pleased to state whether the Departmental Emergency Commissioned Officers of the Army Ordnance Corps who were originally storekeepers (MT) and Junior Commissioned Officers prior to obtaining Emergency Commissions are entitled to military pensions on attaining the age of 55 years ; if not what are the reasons therefor ?

THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI) : No, the terms under which the personnel in question were granted emergency commissions made it clear that those who retained a lien on their civil appointments and counted their combatant service for pension under civil rules would not be eligible for military rates of pension.

SHRIMATI VIOLET ALVA : If they voluntarily forego their lien on their civil appointments, would they be entitled to short service gratuities ?

SHRI N. GOPALASWAMI: No.

**CENTRAL COMMITTEE ON CANTONMENTS** 

♦89. DR. R. P. DUBE : Will the Minister for DEFENCE be pleased to state :

(a) whether the Central Committee on Cantonments visited any of the Cantonments in India before submitting its report, if so, which of the Cantonments were visited by the Committee ;

(b) whether the problems of all Cantonments, particularly the land problem, are alike ; if not, what are the points of difference ; and

(c) what recommendations have been made by the Central Committee in its report ?

THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI) : (a) No, but the conditions in each Cantonment were examined by Subordinate Primary Committees, composed of local personnel.